

Acquisition Officer, Alwar has yet to pay the compensation to the tenants and farmers of district Alwar whose lands for railway track have either been acquired or are being acquired.

I, therefore, urge upon the Government of India to provide an additional amount of Rs. ten crores in the current budget for this project and to take up the construction work of this railway line from Alwar end (side) also.

[*Translation*]

- (ii) Need to direct the Swatantra Bharat Mills, Delhi to provide alternative accommodation to their workers before demolishing their quarters

SHRIMATI SUNDERWATI NAWAL PRABHAKAR (Karol Bagh) : Mr. Deputy Speaker Sir, I want to draw the attention of the House, with your permission, to the following subject under Rule 377.

I am much worried about the plight of the workers in the Swatantra Bharat Mills because of the various statements made by people regarding them and also the newspaper reports. The life of the workers in general is already very difficult. According to these reports, the quarters of these mill-workers are being demolished to raise other structures there. The workers are being made homeless. I would request the Government to take immediate steps in this direction. If these workers are to be evicted from there, then proper housing arrangements must be made for them before such an action is taken. The Government must take necessary steps in this regard.

[*English*]

- (iii) Need to give family planning incentives to those persons also who undergo operations after one child

SHRI P.M. SAYEED (Lakshadweep) : Under Rule 377, I am making a statement.

I venture to bring to the notice of this House certain facts about the family planning programme being implemented.

The doctors discourage and also refuse to perform operations (Vasectomy or Tubectomy) on the couples who voluntarily offer to undergo such operations after having only one child.

The existing rules under which incentives are offered apply only to those couples who undergo the aforementioned operations after having two or three children. Those couples who desire to have only one child family are thus devoid of incentives.

As a matter of fact the couples who decide to stay childless or voluntarily have one child family should be given higher incentives. There are couples who wish to have second child in order to take advantage of the incentive available under the existing rules.

In view of the spectacular achievements made by the other countries like China by having one child family concept by offering very attractive incentives to motivate the people and to save the nation from population explosion.

12.12 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

- (iv) Need to enquire into the alleged non-use of imported diagnostics and treatment equipment lying idle in Delhi hospitals

SHRIMATI KISHORI SINHA (Vaishali) : The newspaper reports have several times exposed the state of affairs at the hospitals in Delhi where equipment for diagnostics and treatment imported at tremendous cost, is lying idle. The reports say that the major cause of this is total neglect of the hospital management in regard to maintenance of this equipment. In certain hospitals the technicians to use this equipment are not appointed. There are also no regulations regarding servicing by suppliers of equipment. There are also reports that similar equipment is available with certain private nursing homes and that certain medical personnel encourage patients to go to these private nursing homes with the excuse that the equipment in the hospital is not functioning. Thus a vested interest is created in keeping the hospital equipment

idle. All this shows laxity in hospital administration and Government supervision of the hospital management. The Government must order an enquiry into this and re-frame their regulations to ensure that such equipment is kept in good condition. It is also necessary to make hospital administrators responsible for keeping the equipment in working order.

- (v) Need to construct another bridge on Muniyeru river in Krishna District, Andhra Pradesh on National highway No. 9

SHRI V. SOBHANADREESWARA RAO (Vijayawada) : The Bridge on Muniyeru river a Keesara in Krishna District, Andhra Pradesh on National Highway No. 9 was damaged on 14th May, 1985 due to the collapse of one span. It has resulted in serious obstruction to traffic. Even after repairs to the span damaged, heavy vehicles are not permitted over the Bridge, thereby causing terrible inconvenience, waste of time and fuel spent over alternative routes. There is an absolute need to construct another bridge. It is learnt that the Government of India has already approved the proposal. But till now there is no progress in the work. So, I suggest that the Government should take immediate steps for starting the work as it is a very important link between North and South over which hundreds of heavy vehicles pass every hour.

[*Translation*]

- (vi) Need to establish electronic industries in hilly regions of Uttar Pradesh

SHRI HARISH RAWAT (Almora) : Mr. Deputy Speaker, Sir, the big industries which create environmental pollution, are not considered functional for the hill areas. Therefore, the establishment of electronics industry is given top priority. Again, it has been advocated under the new Industrial policy that certain financial incentives will be given to those electronics industries which will be set up in the hill areas. But it is not being implemented. Most of the licences issued to the Electronics industries by the Indian Government during the last three years, have been issued to those which are located in large cities or in areas attached

to such cities. In the case of big industrial groups also, the licences have been issued only in regions which are developed from the industrial point of view.

The Uttar Pradesh Mill Electronics Corporation was set up, with a definite investment some two years ago. The organisation called Uptron is also functioning there. The Government issued licences to both these organisations. Some private parties have also similarly received their licences. But even in these cases, priority is being given to industries which are to be established in places like Ghaziabad or in such hill areas which are industrially developed, like Dehradun or Bhawar-Terai area of Nainital. Besides, due to the national requirements for afforestation, and environmental protection, the industries which were dependent on traditional forest produce have come to an end and this has resulted in an increase in unemployment.

Because of this condition, discontent is in evidence in all hill areas, particularly in my area. The hill areas are slowly becoming sensitive. Regional and such other parochial feelings are spreading among the educated unemployed youths of these areas. Therefore, these areas must be given priority in matters of industrial development and electronics industries must be set up on highest priority basis.

[*English*]

- (vii) Need to allocate equal amount from I.R.D.P. funds to each M.P. and M.L.A. either block-wise or constituencywise for the purpose of development of their respective areas

SHRI MOHD. MAHFOOZ ALI KHAN (Etah) : For the implementation of the IRD Programme and other rural development programmes such as NREP, DPAP etc., District Rural Development Agency has been set up. The agency is headed by the Collector/Deputy Commissioner or Chief Executive Officer, Zila Parishad. It has a Governing Body headed by the Collector/Deputy Commissioner and its membership among others consists of M.Ps. and M.L.As. Functions of the Agency include identification of the beneficiaries of IRDP, formula-